

FIR no. 455/2011
Vehicle No. DL-1LJ-0170
PS Sarai Rohilla
U/s 279/337 IPC
Stated Vs. Mohd. Shahnawaj Alam

(Through Video Conferencing)

14.07.2021

Application has been moved on behalf of applicant for cancellation of supardari of vehicle No. DL-1LJ-0170

Present: Ld. APP for the State.
Applicant Subhash Chand @ Subhash Chander alongwith ld. Counsel Sh. Pramod Gupta.

It is submitted by the Ld. Counsel for the applicant that applicant is the owner of the vehicle bearing no. **DL-1LJ-0170** and the same was seized in the aforesaid case. It is submitted by the Ld. Counsel for the applicant that this court passed an order dated 25.01.2012, thereby passing an order to release the aforesaid vehicle on furnishing a superdarinama of Rs. 50,0000/- (Rupees Five Lakh Only).

It is further submitted by the Ld. Counsel for the applicant that applicant wants to get cancelled the superdari and wants to sell/dispose of the aforesaid vehicle, because the fitness of the vehicle is expired and the vehicle can no longer ply on the road. Scanned copy of RC and original photograph filed by counsel for the applicant.

I have heard Ld. counsel for the applicant on the above application.

Supardari **order dated 25.01.2012 stands cancelled** in terms of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014. Applicant is at liberty to dispose of the said vehicle or deal it in any manner of his choice. However he shall retain the name and address of the buyer/transfree.

The application is disposed of accordingly. Copy of order be provided to applicant/accused on his email/whatsaapp.

CHARU
ASIWAL
(Charu Asiwali)
MM-04/Central/THC
14.07.2021

Digitally signed by
CHARU ASIWAL
Date: 2021.07.14
14:06:06 +05'30'

FIR No. 415/2021
PS Sarai Rohilla
U/S 33/38/58 Delhi Excise Act
State Vs. Mohd. Firoz S/o Islam

(Through Video Conferencing)

14.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Mohd. Firoz S/o Islam

Present: Ld. APP for the State
Sh. Vipin Dilawari, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 12.07.2021 and has been falsely implicated in the present case. Ld. Counsel for accused has submitted that accused is a young person 21 years. He further submits that custodial interrogation of accused is not required.

I have heard ld counsel for accused and perused the reply.

Offence is serious in nature. Furthermore, investigation is at preliminary stage and co-accused is yet to be apprehended. At this stage, possibility of abuse of liberty granted by bail cannot be discounted. No ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.14
14:06:38 +05'30'

(Charu Asiwal)

MM-04/Central:

Delhi/14.07.2021

FIR No. 414/2021
PS : Sarai Rohilla
U/s 287/304A IPC

14.07.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL1LAC-1267 on superdari.

Present: Ld. APP for the State.
Sh. K.N. Joshi, Ld. Counsel for applicant.

Submissions heard.

It is submitted by Ld. Counsel for the applicant that Pratap Singh is the registered owner of the above said vehicle. Scanned copy of aadhaar card and RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL1LAC-1267 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.14
14:07:08 +05'30'
(Charu Asiwal)
MM-04/Central/THC
14.07.2021

FIR No. 388/2021
PS : Sarai Rohilla
U/s 33/38/58 Delhi Excise Act
State Vs. Md. Shakir @ Ujale S/o Mohd. Sabir

14.07.2021

(Through Video Conferencing)

Present: Ld. APP for the State
Surety Mehraz alongwith Sh. Baljeet Singh, Ld. Counsel for accused.

Ld. Counsel for accused has submitted that accused was granted bail by
Ld. Sessions Court vide order dated 09.07.2021.

Submission heard by ld. Counsel for accused.

Surety Mehraz has stated herself to be the maternal aunt of the accused.
Bail bonds in the sum of Rs. 10,000/- on behalf of accused Md. Shakir @ Ujale S/o
Mohd. Sabir have been furnished. Verification report perused. Ld. Counsel has
submitted that he shall submit the original bail bonds/surety bonds and original RC
in court during the course of the day. **RC be retained. Robkar be issued.**

Considering the above submissions, Bail bonds stands accepted.

This order itself be treated as release warrants for the accused. Let this
order be communicated to the Jail Superintendent concerned by all modes, including
electronically.

CHARU ASI WAL
Digitally signed
by CHARU
ASI WAL
Date: 2021.07.14
14:07:43 +05'30'
(Charu Asiwal)
MM-04/Central:
Delhi/14.07.2021